

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

CAMP AT NAGPUR

O.A.(N) 1517/95

TUESDAY the 9th day of JANUARY 1996

L.B.Lagalwar and 20 Ors. .. Applicants  
(By advocate Shri B.J.Kawade)

-versus-

Union of India & ors. .. Respondents

ORDER

(Per B.S.Hegde, Member(J))

Heard Mr.B.J.Kawade for the applicants. In this O.A. he has prayed that the retired railway employees who have first class journey permit are entitled to have one attendant who is supposed to ~~gram~~ travel in the second class. His grievance is that ~~ticket~~ ticket checking staff should not insist for the payment particulars for having utilised the services as attendant.

2. We do not see any justification in seeking such relief. The O.A. is dismissed.

(M.R.KOLHATKAR)  
Member(A)

(B.S.HEGDE)  
Member(J)